

Joint Inspection report in obedience to the orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai in Original application

No.41 of 2022.

It is submitted that, Sri Gownivari Srinivasulu, Former Member of Legislative Council and deputy opposition floor leader in A.P. Legislative Council has made a application before the Hon'ble National Green Tribunal, Southern Zone, Chennai in Original application no. 41 of 2022 stating that the illegal granite mining has been going on interruptedly in the Forest Land to an extent of 180.2400 Acres in Sy.No.213 and over an extent of 252.6650 Acres in Sy.No.104 of Muddanapalle Village, Santhipuram Mandal, Chittoor District causing ecological imbalance, depletion of the Forest Cover and grave environmental and Forest degradation by causing grave threat to the existence of the Wild life in Kaundinya Wild Life sanctuary area.

In this connection the Hon'ble National Green Tribunal, Southern Zone, Chennai issued interim orders dt. dt.07.04.2022, 22.04.2022 & 10.05.2022 and directed the Special Chief Secretary and Principal Secretary to Govt., Department of Environment, Forest, Science & Technology, A.P., Secretariat, Velagapudi to file a report after making spot inspection in the alleged area falling in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District.

In this connection, the Environment, Forest, Science & Technology (Sec.II) Department has formed a committee vide Go.Rt.No.34, dt.07.05.2022 comprising (1) Collector and District Magistrate, Chittoor District, (2) Divisional Forest Officer, Chittoor West, Chittoor, (3) Regional Officer, A.P Pollution Control Board and (4) Asst. Director of Mines & Geology, Palamaner.

In obedience to the above orders the following officials have inspected the above said alleged area falling in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District on 08.05.2022, 09.05.2022 and 10.05.2022.

Sl. No	Name of the Officer	Designation	Name of the Department
1	Sri.S.Sivaiah	Revenue Divisional Officer (Nominee of the District Collector, Chittoor)	O/o the Revenue Divisional Officer, Kuppam
2	Sri. S.Ravishanakar	Divisional Forest Officer	O/o Divisional Forest Officer, Chittoor West, Chittoor
3	Sri.A. Narendra Babu	Environmental Engineer	O/o A.P Pollution Control Board Tirupathi
4	Sri.P.Venugopal	Asst, Director	o/o Asst Director of Mines and Geology, Palamaner

The Joint committee consisting of the above officials have inspected the quarrying areas falling in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District and observed the following.

- That unauthorized mining operations happened at Sy.No.104 & 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District over an extent of

5.291 Acres and 2.156 Acres respectively. The details are enclosed as Annexure "I".

- But earlier six (6) quarry leases were granted and determined in the year 2003 in Sy.No.104 of Muddanapalle village of Santhipuram Mandal, Chittoor District. The same enclosed as Annexure-"II".
- On the information about the unauthorized mining activities happening at Sy.No.104 and Sy.No.213 of Muddanapalle village of Santhipuram Mandal the Director of Department of Mines and Geology, Ibrahimpatnam had constituted the Special Team vide Memo No. 24438/ E1/2017,dt: 11-01-2022 and seized colour granite blocks of a quantity of 3353.514 Cum and since then the Technical Staff of the Deputy Director, of Mines and Geology, Chittoor and Assistant Director, Mines and Geology, Palamaner have kept constant vigil round the clock in the said alleged areas to arrest further unauthorized mining.
- As per the Fair Adangal of Muddanapalle revenue village the land in Sy.No.104 admeasuring an extent of Ac.408.62 cents and Sy.No.213 with an extent of Ac.392.10 cents were classified as "Poromboke" as per the Fair Adangal of Muddanapalle revenue village which is recorded in 1956 and these two survey numbers are blocks, which ultimately were sub-divided into new survey numbers during 1956 to 1990.
- After block splitting between 1956 to 1990, the land in Sy.No.213 is fixed with an extent of Ac. 180.24 cents and classified as "Forest Poramboku and Sy.No. 104 is fixed with an extent of Ac.252.66 cents and classified as "Forest Poramboku (in Telugu Language "Adavi Poramboke") and the same is recorded in village accounts. The same is enclosed as Annexure-"III".
- It is a mandatory to obtain NOC from Revenue Department for carrying out mining operations in classified area of "Adavi Poramboke" but none of the NOCs were issued at the said area for mining operations.
- The alleged area is 18 to 20 kilometers away from the Mandal head quarters and 10 K.M away from the Rallabuduguru Police Station, the said Sy.No.104 and 213 are around 14 K.M away from Koundinya wildlife sanctuary and the alleged area does not come under Koundinya wildlife sanctuary. The same enclosed as Annexure-"IV".
- Though the land is classified as "Forest Poramboku (in Telugu Language "Adavi Poramboke") in the revenue records, it is not a reserved forest and also not under the control and the management of Forest Department. However, any non forestry activity on this land attracts the provisions of the Forest Conservation Act 1980 as it is classified as Adavi Poramboke and also

requires prior approval by the Govt. of India" before it is put to use, no such applications are received by Mining, Revenue, Forest and Pollution Control Board in this regard and no permissions were granted by any department as mentioned above. The same is enclosed as Annexure "V".

> During joint inspection, it is observed that, the mining operations were carried out by violating the following Environmental norms.

1. Overburden is not stored properly and there may be an Air pollution problem during windy seasons.
2. Retention / toe walls at the foot of dumps.
3. Stabilization of worked out slopes by planting appropriate shrub / grass, species on the slopes.
4. Garland drain around the dump for diversion of storm water. The garland drain shall be routed through a retention pond of adequate size.

In connection with obtaining of consent for establishment of (CFE) and consent for operation (CFO) at S.No. 213 (180.24 acs.) and at S.No. 104 (252.00 Acs.) at Muddanapalle village, Santhipuram Mandal, Chittoor district from A.P. Pollution Control Board, none of the proposals were received by the Board of partial extent or for total extent. The mining activities so far happened at S.No. 104.

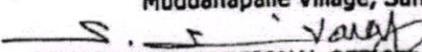
> The mining operations were carried out by violating the following Environmental Norms thereby causing Air, Water and Sound Pollution problems in surroundings.

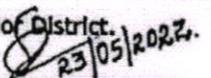
Conclusive of the Joint Inspection Team

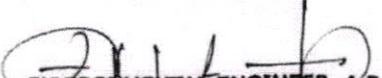
(I) It is noticed that the illegal mining activities were happened at Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District.

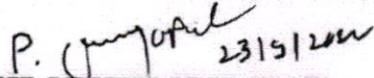
(II) The team of officials constituted by Director of Mines and Geology, Ibrahimpatnam vide Memo No.24438/ E1/2017, dt: 11-01-2022, have seized three (03) excavators, one (1) Generator so far. Further the team is in process of quantifying the quantity of mined colour granite and identifying the violators. ANX-VI

(III) At present no mining activity is going on in Sy.No.104 and 213 of Muddanapalle Village, Santhipuram Mandal, Chittoor District.


THE REVENUE DIVISIONAL OFFICER
KUPPAM DIVISION 23/5/2022


DIVISIONAL FOREST OFFICER
CHITTOOR WEST DIVISION CHITTOOR


ENVIRONMENTAL ENGINEER A.P.
POLLUTION CONTROL BOARD
REGIONAL OFFICE TIRUPATHI.


ASST, DIRECTOR OF MINES AND
GEOLOGY, PALAMANER













ANNEXURE- II

**Pit Measurements of alleged area falling in Sy.No-104 & 213
of Muddanapalli (V), Shanthipuram(M) Chittoor District
inspected on 08.05.2022, 09.05.2022 and 10.05.2022 in the
presence of Joint Team Officials**

1. Sy.No 104 of Muddanapalli village

S.No	Sy,No	Village	Mandal	District	Pit Location	Excavated area in Sq.Mts
1	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'59.20" E78°18'52.60"	562.29
2	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'05.10" E78°18'56.00"	781.92
3	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'59.30" E78°19'58.10"	356.54
4	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'59.00" E78°18'59.30"	642.2
5	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'57.40" E78°19'55.70"	2259.8
6	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'53.75" E78°18'58.10"	1073
7	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'06.46" E78°18'39.81"	1258
8	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'09.50" E78°18'43.00"	520
9	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'06.50" E78°18'49.80"	1729
10	104	Muddanapalli	Shanthipuram	Chittoor	N12°49'12.82" E78°18'38.18"	1028
11	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'26.93" E78°18'59.94"	1860
12	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'29.01" E78°18'58.28"	1088.2
13	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'22.08" E78°18'51.80"	1889
14	104	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.15" E78°18'54.33"	1251
15	104	Muddanapalli	Shanthipuram	Chittoor	12°48'29.65"N 78°18'56.67"E	2010
16	104	Muddanapalli	Shanthipuram	Chittoor	12°48'28.50"N 78°18'55.15"E	3106
Total area						21414.95

2. Sy.No 203 of Muddanapalli village

1	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'05.32" E78°19'15.97"	871
2	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'08.31" E78°19'18.66"	977
3	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'00.56" E78°19'34.62"	1104
4	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'00.19" E78°19'35.38"	1404
5	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'55.01" E78°19'37.59"	358
6	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'54.02" E78°19'34.98"	1442
7	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.05" E78°19'36.79"	768.4
8	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'54.59" E78°19'31.96"	150
9	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.59" E78°19'28.96"	543.8

10	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'49.98" E78°19'31.13"	26
11	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'57.68" E78°19'27.98"	384
12	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'55.77" E78°19'28.27"	141
13	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'52.15" E78°19'23.09"	325
14	213	Muddanapalli	Shanthipuram	Chittoor	N12°48'51.90" E78°19'22.29"	134.2
15	213	Muddanapalli	Shanthipuram	Chittoor	N12°49'05.92" E78°19'13.98"	98
Total						8726.4

A.R. Reddy

A.BHASKAR REDDY
Surveyor
O/o ADM&G, Palamaner

A. Subhashini
A.SUBHASHINI

Surveyor(os)
O/o ADM&G, Palamaner

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[Signature]

Gezetterd Superintendent (C)
Collector's Office,
CHITTOOR,

List of leases Granted and same were determined in Survey.No. 104 of Muddanapalli (V), Shanthipuram (M), Chittoor District pertains to the O/o the Assistant Director of Mines & Geology, Palamaner

S.No	Name and Address of the Lessee	Mineral	Extent	Sy. No.	Village	Mandal	From	To	Status	D.M.G. Progs. No.	A.D.M.G. Progs. No. & Date	Determination/ surrender order	NOC Classification
1	Sri R.V. Muneppa, Prop: M/s Jeevan Granites, D.No. 283, Lakshmi Nagar, Kuppam	Colour Granite	1.012	104	Muddanapalli	Shanthipuram	05-11-1992	04-11-2007	D	3377/Q4/1992, Dt.08.10.1992	2579/Q/92, Dt. 05.11.92	29028/R4-2/02, Dt.29.08.2003	Adavi Poramboke
2	M/s Harsha Granites Ltd., Mg. Ptr: Sri V.G. Naidu, # 19-1-20B, Rajiv Gandhi Road, Chittoor - 517 002	Colour Granite	1.255	104	Muddanapalli	Shanthipuram	02-04-1993	01-04-2008	D	749/Q2/1993, Dt.04.03.1993	950/Q/1993, Dt.2.04.1993	29033/R4-2/2002, Dt.17.10.2003	Adavi Poramboke
3	M/s Vijaya Jyothi Granites, Prop; Sri G.V. Krishna Murthy, D.No. 4-108, Gandla Street, Kuppam	Colour Granite	1	104	Muddanapalli	Shanthipuram	05-03-1997	04-03-2012	D	5957/R4-2B/1997, Dt.08.01.1997	740/Q/1997, Dt.05.03.1997	29027/R4-2/2002, Dt. 17.10.2003	Adavi Poramboke
4	M/s Srinivasa Granites, Prop: Sri L. Umasankar, # 14-79, Radhakrishnan Cross Road, Kuppam - 517 425	Colour Granite	2	104	Muddanapalli	Shanthipuram	06-03-1997	05-03-2012	D	21128/R4-2B/96, Dt.08.01.1997	264/Q/97, Dt.06.03.1997	29629/R4-2/02, Dt.17.10.03	Guttaporamboke
5	Sri A. Narendra Raja, # 307/7, 23rd Cross, 6th Block, Jayanagar, Bangalore - 11 {1st Renewal}	Colour Granite	1.093	104	Muddanapalli	Shanthipuram	23-01-1999	03-05-2008	D	14050/R4-2B/97, Dt.17.12.1998	1554/Q/1993, Dt. 23.01.1999	29030/R4-2/2002, Dt.14.10.2003	Adavi Poramboke
6	M/s Shiridi Sai Baba Enterprises	Colour Granite	0.404	104	Muddanapalli	Shanthipuram	06-09-1993	05-09-2008	D	2759/Q2/93, dt. 20-07-1993	3285/Q/1993, Dt.06.09.1993	Procd.No. 29025/R4-2/02, dt. 17-10-2003	Adavi Poramboke

// True copy //

P. Jeyapal
Assistant Director of Mines & Geology,
Palamaner

[Signature]
Gezetter Superintendent (C)
Collector's Office,
CHITTOOR.

EMG
determination

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES & GEOLOGY : HYDERABAD
PRESENT: SRI T. DEVENDRANATH, M.SC., DIRECTOR



P.Ord.No. 29030/R4-2/02

DATED: 14.10.2003

Sub:M&G- Q.L. for Grey Granite over an extent of 1.093 hectares in S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor district - Held by Sri. A. Narendra Raja - Determined-Orders issued - Regarding.

Ref: 1.DDM&G, Cdp., Prod.No. 1378/ Q2/93, dated 6.4.93
2.DM&G, Hyd show Cause Notice No. 29030/R4-2/02, dated 10.8.2002 addressed to the lessee, through ADM&G, Chittoor.

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Through the ref 1st cited, the Dy. Director of Mines and Geology, Cuddapah, has granted a Q.L. for Grey Granite over an extent of 1.093 hectares. S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor District for a period of 15 years in favour Sri. A. Narendra Raja. The said quarry lease deed was executed on 4.5.1993 and it would be in force upto 3.5.2008. According to the classification report issued by the M.R.O., it is classified as 'Adavi Poramboke'. The Hon'ble Supreme Court of India in T.N. Godavaraman & Tirumalkapad Vs Union of India in W.P. Civil No. 202 of 95 held that the term 'Forest' as occurring in Section 2, will not only include 'Forest' as understood in dictionary sense, but also any area recorded as 'Forest' in the Government record irrespective of the ownership. Therefore the lease granted has to be treated as 'Forest' land.

Through the ref 2nd cited, this office, has issued a notice to the lessee with a request to show cause as to why the lease granted shall not be cancelled under the mistake of fact. The said notice was sent to the Asst. Director of Mines and Geology, Chittoor with a request to serve the same to the lessee. In reply to the Show Cause Notice one Sri K. Narayana Chetty Advocate on behalf of the Lessee has informed that the land in s.No. 104 is about 5 Kms away from the Forest line and the Forest department reveal that the S.No. 104 though classified as 'Adavi Poramboke' was never under the control of Forest Department and the Forest department has no concern with the said land. Further the said land in S.No. 104 is not included in the notification of Reserve Forest in the Map of Forest. The lease was rightly granted in the revenue land which does not require the sanction or permission of Govt., of India. He finally requested to drop further action to cancel the lease. But the said reply is not satisfactory since the Hon'ble Supreme Court of India is as stated that the term Forest not only include Forest but also any area recorded as Forest in the Government record irrespective of the ownership.

In view of the above circumstances, the Q.L. for Grey Granite over an extent of 1.093 hectares in S.No.104 of Muddanapalli Vg., Shanthipuram Mandal, Chittoor district Sri. A. Narendra Raja is hereby determined since it falls in Forest land and the same was granted under mistake of fact as Revenue land. Further the Asst. Director of Mines and Geology, Palamaneru is requested to take further necessary action as per Rules.

Sd/- T. DEVENDRANATH
DIRECTOR OF MINES AND GEOLOGY.

To:
Sri. A. Narendra Raja

(Through ADM&G, Palamaneru... He is requested to serve this Office Order to the lessee and obtain an acknowledgement to that effect and submit the same for N/s.)

Copy to the Asst. Director of Mines and Geology, Palamaneru for taking necessary action
Copy to the Dy. Director of Mines and Geology, Cuddapah. -----do-----

DEPARTMENT OF MINES AND GEOLOGY
Vide Nos From -/386 To

WITNESSED
K. Deshpande
for DIRECTOR OF MINES & GEOLOGY

True copy //

Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, CHITTOOR.
(Present: Sri. G. Machaneni, M.Sc.,)

Progs.No. 1554/Q/89.

Dated: 17-5-93.

Sub:- Mines and Minerals - Quarry lease for Grey Granite of an extent of 1.023 Hects. in S.No. 104 of Mulapalle village, Santhipuram Mandal, Chittoor district granted to Sri. D. Ramana for a period of 15 years. Quarry lease deed executed - 1011 orders - Issued.

Ref:- 1. Progs.No. 1378/Q/93, dated: 6.4.93 of the Deputy Director of Mines and Geology, Cuddapah.
2. Quarry lease deed executed on, -5-93.

...

ORDER :

Sri. D. Ramana was granted a quarry lease for Grey Granite over the area mentioned in the subject matter for period of 15 years vide proceedings first cited.

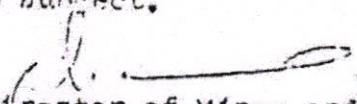
The quarry lease deed has been executed on, -5-93.

The lessee is hereby permitted to commence quarrying operations in the above said quarry lease area for a period of 15 years with effect from, -5-93 to, -5-2008 duly observing the conditions of the quarry lease deed Form G with additional conditions imposed by the Deputy Director of Mines and Geology, Cuddapah in the above proceedings.

The Lessee should send quarterly returns in Form - C to the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Cuddapah and to the Asst. Director of Mines and Geology, Chittoor as required under rule 28 (3) of the Andhra Pradesh Minor Mineral Concession Rules 1966. He should send report in Form B to the Chief Inspector of Mines, Dhanbad and to the Asst. Director of Mines and Geology, Chittoor as required under rule 30 of the Andhra Pradesh Minor Mineral Concession Rules 1966.

He should produce all the accounts and registers pertaining to the quarry lease and also to the accounts of granite cutting and polishing factory in the first week of April every year. He should erect and maintain at his own expenses boundary pillars of substantial material standing not less than one metre over the surface of the ground at each corner or angle in the line of the area leased out.

He should obtain despatch permit and get the way bills stamped by the Asst. Director of Mines and Geology, Chittoor as 'ROYALTY PAID' before transporting the mineral from the leased area. Further he should transport the raw blocks of granite as per the instructions issued by the Government from time to time on the subject.


Asst. Director of Mines and Geology,
Chittoor.

To
Sri. D. Ramana, S/o Sri. D. Narayana Reddy D.No.XVII 627-C2, Pungunur Road
Manapalli (PO), Chittoor district.

Copy submitted to the director of Mines and Geology, Hyderabad for favour of information.

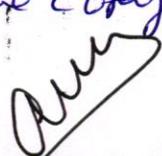
Copy submitted to the Deputy Director of Mines and Geology, Cuddapah along with a copy of the lease deed and sketch.

Copy submitted to the District Collector, Chittoor for favour of information.

Copy submitted to the Regional Labour Commissioner Central, Hyderabad for favour of information.

Copy to the Mandal Revenue Officer, Santhipuram, for favour of information.

Copy to the Deputy Director of Mines Safety, Gorgaon, K.CH for favour of information.

// True Copy //

Gezatted Superintendent (C)

Collector's Office,
CHITTOOR.

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GOVERNMENT OF ANDHRA PRADESH
Department of Mines and Geology, Chittoor.

Proceedings of the Asst. Director of Mines and Geology, Chittoor.

Present: - Sri M. V. Subba Reddy, M. A. (.)

No. 1554/L/93

Dated: - 1-1999. (2)

SUB: - Mines and Minerals - Quarry lease for transfer of quarry lease held by Sri D. Ramana Ind. No. 104 of Muddanapalli Vye., Santhipuram Mandal, Chittoor district - over an extent of 1.093 Hects - Transferred in favour of Sri A. Narendra Raja - Transfer of quarry lease deed executed - WORK UNDER - Issued.

- REF: - 1. P.O. No. 1050/N.-22/97, dt. 17-12-98 of the Director of Mines and Geology, Hyderabad.
2. Transfer of quarry lease deed agreement dated 23-1-1999.
- - - - -

ORDER

The Director of Mines and Geology, Hyderabad through the reference last cited has accorded permission to Sri A. Narendra Raja, Business, No. 307/7, 23rd cross, 5th block, Jaya Nagar, Bangalore to execute the quarry lease (which is already held by Sri D. Ramana) over the above subject matter area for the unexpired portion of the lease period upto 3-5-2009.

The transfer of the quarry lease deed executed on 23-1-1999.

Sri A. Narendra Raja, Bangalore is hereby permitted to commence the quarrying operations in the transferred lease area and he should abide by the conditions stipulated in the transfer lease deed and in original lease deed executed by Sri D. Ramana.

A. Suresh
Asst. Director of Mines and Geology,
Chittoor.

TO

Sri A. Narendra Raja, Business, No. 307/7, 23rd cross, 5th block, Jaya Nagar, Bangalore.

Copy to Sri D. Ramana, By D. Sri D. Prayag Reddy, P.O. XVII, 627-02, Punganur Road, Chittoor, for information.

Copy submitted to the Director of Mines and Geology, Hyderabad, for favour of information.

Copy submitted to the Asst. Director of Mines and Geology, Cuddapah, for favour of information.

Copies - 1

// True copy //

[Signature]
Gezatted Superintendent (C)
Collector's Office,
CHITTOOR.

Revenue Department

From
Smt.V.Kalpanakumari
Tahsildar
Santhipuram

223

To
The collector
Chittoor

ROCA/29/2015 dated 14/2/2015

Sir,

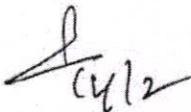
Sub:- Mines & quarries- santhipuram Mandal – Muddanapalli Village- Sy.no 104-
Classification of the land and recommendations of the tahsildar- requested
Report called for submitted –Reg.
Ref:- District collector, Chittoor ROC E8/1916/2013 dated 10/2/2015.

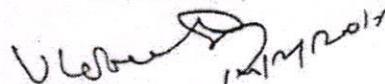
I invite kind attention to the reference cited and submit that the district collector, chittoor is directed the Tahsildar, santhipuram to submit report on the Renewal quarry lease application for grant of color Granite over an extent of 1,093 hectares in S.No 104 of Muddanapalli Village, santhipuram Mandal applied by Sri. A.Narendra Raja is called for in the above reference.

In this connection I submit that the Sy.no 104 total extent 408-42 acres originally classified as Poramboke Noted in the classification column and Noted in the remarks column as Adavi (Forest) . In the above Sy.No the then earst while Tahsildars of Kuppam Taluk where sub divided the S.no and issued DKT Pattas as per enjoyment to an extent of 151-23 acres to the different Riots the remaining extent is covered with Big boulders and Roks on Nature . In the year 1989 the above applicant is applied for Grant of quarry lease to an extent of 5-00 acres to the AD, Mines and Gology, Anthapuram . The AD is Granted lease in the names of M/s, siridhi saibaba Enterprices and A.Narendra Raja on the basis of NOC issued by the then Tahsildar Vide certificate No D.Dis 239/89 dated 27/2/1989 for a period of 5 years and further the same has been transferred in the name of D.Ramana Vide AD, Mines and Gology, Chittoor Proceedings no 1554/q/89 date d 21/5/1993 for a period of 15 years . . Further the Mines Department has passed an order stating that the Quarry lease for Gray Granite over an extent of 1,093 hectares in S.No 104 of Muddanapalli of Sri. A. Narendra Raj is hereby determined since it fills Forest land and the same was Granted under mistake of fact as Revenue land . as per the orders of Director of Mines and Gology, chittoor Progs. 29030/R42/02 dated 14/10/2003. Aggrieved by this the applicant filed WP before the Honorable High court of AP Vide WP no 24580 of 2014 and W.A No 1547 of 2012 dated 6/12/2012 requested the court direct the respondents to Grant Renewal of Lease for quarry of Grey Granite to the Petitioner . The Honorable High Court of AP passed the common order on 18/11/2014. And WP is disposed directing the 2nd respondent (Director of Mines and Geolgy, Hyderabad) to obtain appropriate report and pass appropriate orders on the applications of the petitioners in terms of the directions of the Division Bench, in any case, within four weeks from the date of receipt of a copy of the order, No order as to costs. On the High court orders the applicant is filed an application before the District collector, chittoor for Grant Renewal of quarry lease in favor of applicant .

In this connection I submit that on Nature the Land is covered with big boulders and Rocks . The court order copies and village accounts are herewith submitted for kind perusal

Yours faith fully



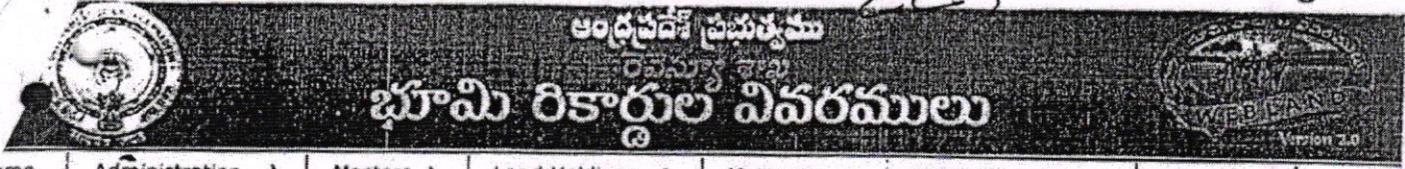

TAHSILDAR
SANTHIPURAM

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Gezzeted Superintendent (C)
Collector's Office,
CHITTOOR.

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Home Administration Masters Land Holdings Mutations PPB & Meeseva Reports Logout
 జిల్లా: చిత్తూరు (10) Webland Version 2.0 మండలము: కాంతిపురం (64)

అడంగలు

గ్రామము పేరు : ముద్దనపల్లె Year : 2014 సర్వే నెం. 104 All

YYYY-->(01/07/yyyy)-(30/06/yyyy+1) Color indicates Not Digitally Signed Color indicates Data tampered

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ఆంధ్రప్రదేశ్ ప్రభుత్వం print date : 14/02/2015
 భూమి రికార్డుల వివరములు
 పట్టాదారుని అడంగలు

District : చిత్తూరు (10) Mandal : కాంతిపురం (64) Village : ముద్దనపల్లె Extent Units : Acres/cents Fasli : 1424 Year : 2014

వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం	శిస్తు (రూ.)	భూమి వివరణ	జలాధారము	ఆయకట్టు విస్తీర్ణం	ఖాళా నెంబరు / ఆధార్ నెంబరు	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
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http://webland.ap.gov.in/Pahaani.aspx

2/14/2015

Gezatted Superintendent (C)
 Collector's Office,
 CHITTOOR.

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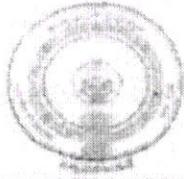
Sl. No.	Area/Plot	Area	Notes	Dimensions	Area	Area	Remarks
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	2	179	⊙	8.2.4	1.00	0.45	0.45
	3	179	⊙	8.2.4	1.00	1.12	1.12
	4	179	⊙	8.2.4	1.00	3.12	3.12
						4.85	4.69
106		178-176-175				10.30	-
107	1	181 15000	⊙	8.2.4	1.00	1.74	1.74
	2	175 200	⊙			0.41	-
	3	180	⊙	8.2.4	1.00	3.32	3.32
						15.77	5.06
108	1	208	⊙	8.1.5	6.00	0.22	1.32
	2	208	⊙	8.1.5	6.00	0.23	1.38
	3	209 200	⊙	8.1.5	6.00	0.24	1.44
	4	209 200	⊙	8.1.5	6.00	0.38	2.29
	5	210 200	⊙	8.1.5	6.00	0.10	0.60
	6	209 200	⊙	8.1.5	6.00	0.13	1.08
	7	209 200	⊙	8.1.5	6.00	0.10	0.60
	8	209 200	⊙	8.1.5	6.00	0.20	1.20

408-42 ✓
 292-41 ✓
 4.4.78
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 272-41
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V. S. S. S.
 TAHSILDAR
 SANTHUR

Gezetterd Superintendent (C)
 Collector's Office,
 CHITTOOR.



ఆంధ్రప్రదేశ్ రాష్ట్ర ప్రభుత్వం
రెవెన్యూ శాఖ

మీ భూమి

భూమి, రికార్డుల, కలెక్షన్లు మరియు ప్రామాణికం



పాపం మీ ఆదంగల్ 1-బి ఎఫ్.ఎం.బి. గ్రామ పటం ఫిర్యాదులు సంప్రదించండి దీపాద్ధిమెంటు ఇతరములు ఎలక్ట్రానిక్ నాస్ ట్రాన్స్ కం కోర్టువివాదాల వివరములు Geo-referenced భూమి మార్పిడి వివరములు

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ
భూమి రికార్డుల వివరములు
పట్టాదారుని అడంగలు

జిల్లా పేరు : చిత్తూరు
గ్రామం పేరు :
ముద్దనపల్లె

మండలం పేరు : శాంతిపురం
విస్తీర్ణం యూనిట్లు : ఎకరములు /
సెంట్లు

వరుస సంఖ్య	సర్వే ప్లాన్ నెం	సర్వే ప్లాన్ విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం (రూ.)	శిస్తు వివరణ	జలాధారము	ఆయకట్టు	భూమి విస్తీర్ణం	నెంబరు	పట్టాదారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం	రిమార్కులు
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)
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Shouwanarav

**TAHSILDAR
SATHIPURAM MANDAL
CHITTOOR DIST.**

ఈ రెవెన్యూ రికార్డు ను మీ భూమి వెబ్ సైట్ నుండి ,21/04/2022 12:56:31 IP number : 160.228.72.178 గుర్తింపు చేయబడినది.

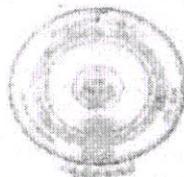
Color indicates dispute survey numbers Color Indicates Digitally unsigned records Color Indicates Notified Court Cases
The information contained made available through this web site is for information only and cannot be utilised as certified/authenticated copy for producing in any court or for enforcing any legal claims etc. under the existing relevant Acts/Rules framed by the Government of Andhra Pradesh in this context.

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Collector's Office,
CHITTOOR
NATIONAL INFORMATICS CENTRE**

ANNEXURE-III



ఆంధ్రప్రదేశ్ రాష్ట్ర ప్రభుత్వం
రెవెన్యూ శాఖ

మీ భూమి

భూమి రికార్డుల రెవెన్యూ రికార్డుల ప్రకాశనం



శ్రీ పి.ఎన్. అశోక్ మోహన్ శర్మ
రెవెన్యూ శాఖ

సూచి మీ ఆడంగర్ 1-బి ఎఫ్.ఎం.బి. గ్రామ పటం ఫిర్యాదులు సంప్రదించండి డిస్పూజ్మెంట్ ఇతరములు ఎలక్ట్రానిక్ హాస్ ప్రింట్ కోర్టువివాదాల వివరములు Geo-referenced భూమి మార్పిడి వివరములు

ఆంధ్ర ప్రదేశ్ ప్రభుత్వము, రెవెన్యూ శాఖ
భూమి రికార్డుల వివరములు
పట్టాదారుని ఆడంగలు

జిల్లా పేరు : చిత్తూరు
గ్రామం పేరు:
ముధసపల్లె

మండలం పేరు : శాంతిపురం
విస్తీర్ణం యూనిట్లు : ఎకరములు /
సెంట్లు

వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం(రూ.)	శెస్తు వివరణ	జలాధారము	ఆయకట్టు	భూమి నెంబరు	పట్టాదారు పేరు	అనుభవ దారు పేరు	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం	రిమార్కులు	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)
1	213	180.2400	180.2400	0.0000	ఆడవి	0.00	unknown	unknown	0.0000	20000404	అడవి (అడవి)	అడవి (...)	180.2400	unknown	

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Color Indicates dispute survey numbers Color Indicates Digitally unsigned records Color indicates Court Cases
TAHSILDAR SATHURAM MANDAL CHITTOOR DIST.

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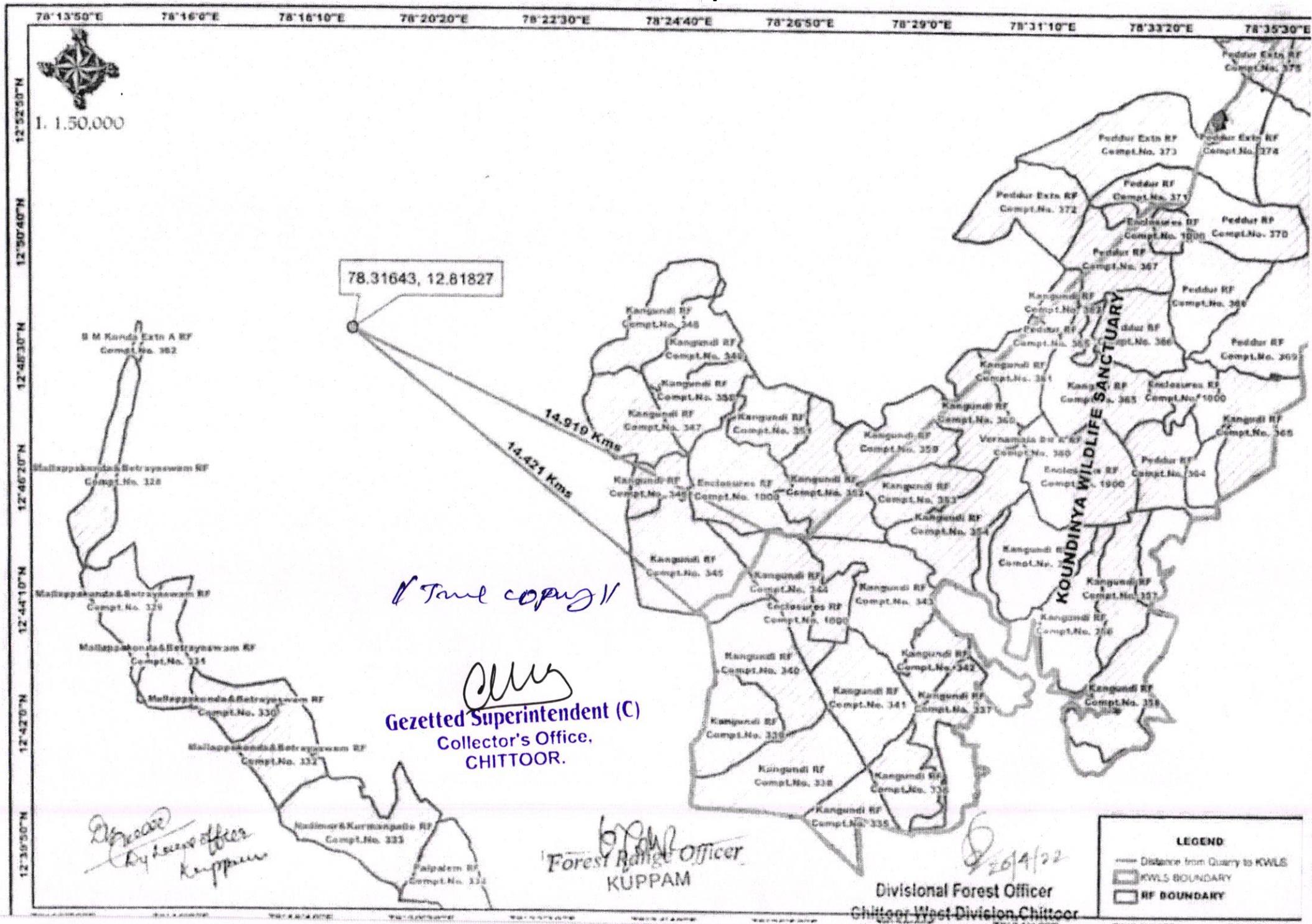
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Gezetter Superintendent (C)
Collector's Office,
CHITTOOR.



ANNEXURE 1 - V



True copy

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Gezatted Superintendent (C)
 Collector's Office,
 CHITTOOR.

[Signature]
 Dy. Forest Officer
 Kuppam

[Signature]
Forest Range Officer
 KUPPAM

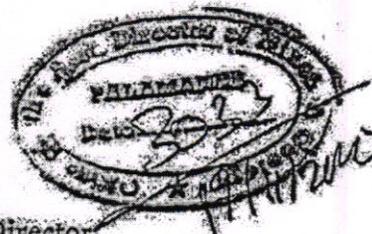
[Signature]
Divisional Forest Officer
 Chittoor West Division, Chittoor

LEGEND

- Distance from Quarry to KWLS
- KWLS BOUNDARY
- RF BOUNDARY

ANNEXURE - VI

Government of Andhra Pradesh
Forest Department



From
Sri S. Ravi Shankar, SFS,
Divisional Forest Officer,
Chittoor West Division, Chittoor.

To
The Assistant Director
Mines & Geology Department,
Palamaner.

Re.No.1193/2020/FO, Dated:18.11.2020.

Sir,

Sub	Mines & Minerals - Department of Mines and Geology- O/o Assistant Director of Mines and Geology, Palamaner - Inspection of unauthorized quarrying of colour granite at Sy.No.104 (Adavi) of Muddanapalli(V) Santhipuram (M) Chittoor (Dt). Request to take action against the persons involved in illegal quarrying under intimation to the Assistant Director of Mines and Geology, Palamaner- Requested - Reg.
Ref	1. Asst. Director of Mines & Geology, Palamaner Lt.No:1989/Vig/2020 dt: 26.08.2020 & 12.11.2020. 2. Forest Range Officer, Kuppam Rc.No.20/2020, dt.02.09.2020.

RF
26/11/2020
for kind perusal
of
Abn. G. Palamaner

Your attention is invited to the subject matter through the reference cited and informed that the Forest Range Officer, Kuppam has inspected the area and submitted his report in the reference 2nd cited stating that the said location i.e., Sy.No.104 (Adavi) of Muddanapalli(V) Santhipuram (M) with GPS readings LAT:12.81827 & LONG:78.31643 falls 6.70 Kms away from the notified B.M.Konda Reserved Forests. Though the land is classified as "Adavi" in the Revenue records, it is not a Reserved Forest and also not under the control & management of Forest Department. However, any activity on this land attracts the provisions of Forest Conservation Act 1980 and also requires approval by the Government of India.

In the light of the above, it is therefore, requested to take further action at your level and further correspondence may be done with the Revenue authority to safeguard the Government properties.

Yours faithfully,
Sd/- S. Ravi Shankar,
Divisional Forest Officer,
Chittoor West Division, Chittoor.

Copy to the Forest Range Officer, Kuppam for further necessary action in the matter.

// t.c.b.o. //

S. Ravi Shankar
Technical Officer

11 True copy

Chit
Gezetterd Superintendent (C)
Collector's Office,
CHITTOOR.

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY:: IBRAHIMPATNAM**

Memo No:24438/E1/2017

Date:11.01.2022

Sub: Establishment - Department of Mines & Geology, Ibrahimpatnam - Inspection of all quarry leases and illegal prone areas and illicit activities (quarrying) in Santhipuram & Kuppam Mandals of Chittoor District - Work allotment to certain Officers & Technical Staff - Constitution of Teams for "MAHA CHECK" - Instructions - Issued - Reg.

The attention of the Deputy Directors of Mines & Geology & Assistant Directors of Mines & Geology are mentioned in address entry are drawn to the subject cited.

The following teams have been constituted for Inspection of all quarry leases and illegal prone areas and also curb illicit activities (quarrying) in Santhipuram & Kuppam Mandals of Chittoor District under the supervision of Sri T.Balasubrahmanyam, ADM&G, Guntur who is presently working as ADM&G, Ananthapuramu:

Team :I

Sl. No.	Name (Sarvasri)	Designation
1	M. Ereshu	Assistant Geologist, O/o ADM&G, Chittoor.
2	B. Sankaraiah	Royalty Inspector, O/o ADM&G, Palamaneru
3	N.Srinu	Surveyor, O/o ADM&G, Kurnool who is presently working at O/o ADM&G, Kadapa.

Note: It is directed Smt H.Sunitha Bai, Surveyor O/o Assistant Director of Mines and Geology, Palamaneru to look after of Mineral Concession work O/o Assistant Director of Mines and Geology, Yerraguntla in absence of Sri K. Prakash Babu, Surveyor.

Team :II

Sl. No.	Name (Sarvasri)	Designation
1	K. Raja Gopal	Asst. Geologist, O/o ADM&G, Palamaneru.
2	C.Ramasubrahmanyam	Royalty Inspector, O/o ADM&G, Kadapa.
3	K. Prakash Babu	Surveyor, O/o ADM&G, Yerraguntla.

Note: It is directed Sri Asif, Surveyor O/o Assistant Director of Mines and Geology, Nellore to look after of Mineral Concession work O/o Assistant Director of Mines and Geology, Yerraguntla in absence of Sri N.Sreenu, Surveyor.

Team :III

Sl. No.	Name (Sarvasri)	Designation
1	D.Ramakrishna Prasad	Assistant Geologist, O/o ADM&G (RVS) Kadapa.
2	G. Srinivasa Reddy	Royalty Inspector, O/o ADM&G, Kurnool.
3	A.Bhaskar Reddy	Surveyor, O/o ADM&G, Palamaneru.

::2::

Team :IV

Sl. No.	Name (Sarvasri)	Designation
1	T. Subba Rayudu	Assistant Geologist, O/o ADM&G, Yerraguntla
2	K. Rajendra Prasad	Royalty Inspector, O/o DDM&G, Nellore.
3	D. Ajitha Bai	Surveyor, O/o ADM&G, Chittoor.

Sri T.Balasubrahmanyam, ADM&G, Guntur who is presently working as ADM&G, Ananthapuramu is hereby instructed to supervise the above work and submit weekly report to the DDM&G, Chittoor and compliance report to the Directorate.

The above individuals mentioned in the above tables I, II, III & IV shall report before the ADM&G, Ananthapuramu by 11.01.2022 and hereby directed to conduct "MAHA CHECK" on all quarry leases and illegal prone areas of all minerals located in Shantipuram & Kuppam Mandals, Chittoor District and submit reports to the DDM&G, Chittoor, under intimation to the Head Office. Further, the Assistant Director of Mines & Geology, Palamaneru is hereby directed to provide necessary arrangements to the above teams to conduct inspections.

The Dy. Director of Mines and Geology, Chittoor is hereby directed to take immediate necessary action on the reports submitted by the above teams.

Therefore, the Deputy Directors of Mines & Geology, Kurnool, Kadapa, Chittoor, Nellore & Ananthapuramu, the Assistant Directors of Mines & Geology, Chittoor, Palamaneru, Kurnool, Kadapa, Yerraguntla & Nellore Assistant Director of Mines & Geology (RVS), Kadapa are hereby directed to relieve the individuals immediately so as to enable to attend above task.

Sd/-V.G.VENKATA REDDY
DIRECTOR OF MINES & GEOLOGY

To

Sri T.Balasubrahmanyam, ADM&G, Ananthapuramu.
Sri T. Subba Rayudu, Assistant Geologist, O/o ADM&G, Yerraguntla.
Sri M. Ereshu, Assistant Geologist, O/o ADM&G, Chittoor.
Sri K. Raja Gopal, Asst. Geologist, O/o ADM&G, Palamaneru.
Sri D.Ramakrishna Prasad, Assistant Geologist, O/o ADM&G (RVS) Kadapa.
Sri B. Sankaraiah, Royalty Inspector, O/o ADM&G, Palamaneru
Sri C.Ramasubrahmanyam, Royalty Inspector, O/o ADM&G, Kadapa.
Sri G. Srinivasa Reddy, Royalty Inspector, O/o ADM&G, Kurnool.
Sri K. Rajendra Prasad, Royalty Inspector, O/o DDM&G, Nellore.
Sri N.Srinu, Surveyor, O/o ADM&G, Kurnool who is presently working at O/o ADM&G, Kadapa.
Sri K. Prakash Babu, Surveyor, O/o ADM&G, Yerraguntla.
Sri A.Bhaskar Reddy, Surveyor, O/o ADM&G, Palamaneru.
Smt H.Sunithabai, Surveyor O/o Assistant Director of Mines and Geology, Palamaneru
Smt M.Madhavi Latha, Surveyor O/o Assistant Director of Mines and Geology, Chittoor.
Sri Asif, Surveyor O/o Assistant Director of Mines and Geology, Nellore.
The Deputy Directors of Mines & Geology, Kurnool, Kadapa & Chittoor for necessary action.
The Assistant Directors of Mines & Geology, Chittoor, Palamaneru, Kadapa, Nellore & Yerraguntla.
The Assistant Director of Mines & Geology (RVS) Kadapa for necessary action.
Copy to the In-charge officer. Section D12 & D13 (Kadapa & Chittoor) for

// True copy

Gezetterd Superintendent (C)

Collector's Office,
CHITTOOR.

19/1/2022

మొదలనామా

57 No. 213, మొదలనామా



23 24 25 26 27 28 29 30

శుభం కలగా 19/01/2022

శాంతిపురం మండల ముద్దనపల్లి గ్రామ పరిషత్ గల సర్పంచియరు 213 నంబు జిరుసి చున్న క్రిమి గ్రాన్డెజ్ డియోల త్రవ్వ తరలయ్యే ప్రాంతమునకు గినులు మరియు భుగర్ల షా వారి సాంకేతిక సిబ్బంది శాంతిపురం మండల తహశీల్దారు వారి కార్యాలయ సిబ్బంది కలసి సుయ్యంతో త్రవ్వ నిలుత్తం సాయంత్రం 4 గం|| 30 ని||లకు చేరుకోవడం జరిగింది.

తదుపరి పరిశీలనలు అవియ ప్రాజెక్టును నిశ్చితంగా పరిశీలించిన పిదకు అవిధ ప్రాజెక్టులకు గల గ్రాన్డెజ్ డియోలు, క్రిమి క్వాలిటీని పరిశీలించి సామాన్య గుర్తించడం జరిగింది మరియు అవియ ప్రాజెక్టును వెళ్లని నిబ్బంది వారి రికార్డులలో సరిపోల్చుతు పరిశీలించగా సదరు క్రిమి క్వాలిటీ జిరుసి చున్న ప్రాజెక్టు వెళ్లని రికార్డులయ్యాయి. సర్పంచి 213 గా నమోదు కాలకి పదవి గా అభివృద్ధి పడే అంశం వెళ్లని నిబ్బంది తీరవలసివచ్చింది.

J, TA
RJA
3/3/2022

అవధిగా సదరు క్రిమి క్వాలిటీ జిరుసి చున్న ప్రాజెక్టు వెళ్లని షా పరిషత్ డి.ఎన్.ఆ. అలా? అన్ని అవియ సందర్భాలలో - డి.ఎన్.ఆ. మరియు ఇతర కే. ECLA కమిషనర్ వారు యాజమాన్య ప్రాజెక్టుల అవధి వెళ్లని నిబ్బంది డి.ఎన్.ఆ. డి.ఎన్.ఆ. వంటివి అలా వేరే కే. పదవి సుయ్యంతం ఇతర భూములు విషయం అనగా 'అవధి వెళ్లని' విషయాలను అలా వేరే నిబ్బంది కి వస్తుందని తీరవలసివచ్చింది.

సదరు త్రవ్వ సమయమున సాంకేతిక సిబ్బంది క్రిమిగా క్రిమి తీసి రవాణాకు నిర్దేశం అందించిన గ్రాన్డెజ్ డియోలు కాలతల తీసుకోవడం జరిగింది. అలాగే అవిధ ప్రాజెక్టులకు అందించిన 162 గ్రాన్డెజ్ డియోలు ADPM - 78 నుండి ADPM - 239 వరకు మార్గం చేయడం జరిగింది. ఈ మార్గం చేయబడిన 162 గ్రాన్డెజ్ డియోలును అను రక్షణ నిలుత్తం గ్రామ వెళ్లని పరిశీలనకి పంపించడం జరిగింది. తదుపరి గ్రామ వెళ్లని నిబ్బంది సమక్షంలో క్రిమిగా క్రిమి తీసిన గుంటల కాలతలను సర్పంచి నమోదు చేయడం జరిగింది. పాతకంబుల కాలతలను మరియు పరిమాణములను సర్పంచి పోలింగ్ యందు పొందు పర్చడం జరిగింది మరియు అవియ ప్రాజెక్టు నిలిపివేయడం జరిగింది. అలాగే అవిధ ప్రాజెక్టులను తగు రక్షణ నిలుత్తం తరలించవలసి యున్నది.

తదుపరి సాంకేతిక సిబ్బంది మరియు మండల వెళ్లని నిబ్బంది కలసి సర్పంచి 213 నంబు గల అవిధ ప్రాజెక్టులకు క్రిమి క్వాలిటీని పరిశీలించి నిబ్బంది అనుమతం ను గుర్తించడం జరిగింది. అలాగే తగు రక్షణ నిలుత్తం రాజ్య బుడుగులు పోలింగ్ ప్లాన్ వారికి తప్పనిసిన. 188/19/03 ఈ 19/01/2022 ద్వారా పంపించడం జరిగింది - (అ. చి 2) -

దేవతగా వీరయ బ్రహ్మచారి క్రియలను క్రొ
 త్రిసన మరయు కనకాకరంగా నడుపుచున్న క్షాత్రులకు ఎలలయ
 కనుమతుల మంజుకు నయ నయన కంపు ప్రకృష్ట అన్నతరహా
 భుజి నియమావళి, 1966 నందల 9యము 5 వారియ యు.య
 డి. ఆర్. యాక్ట్, 1957 నందల సెక్షన్ 21 లను కల్పించునట్లుగా
 నియమిస్తూ తెలిస్తూ కిది కాయలను వీరయ బ్రహ్మచారి క్రియ -
 క్షాత్రులయిం గు సాల్పడుచున్న వృత్తుల సురతా వాకలు-చేసి తమ
 అచార్యుల జరిపి వారి అవరములను తమపరి చర్యల కడకు గమల
 వాగ్ని సహాయముల వారికి ఏమా చరల యివ్వవలసినదిగా కోరడమైనది

పై విషయము సాయుజ్యం 5.30, 9.11.2022 లకు ప్రారంభించి 6.00 గంటలకు ముగించడమైనది.

పాల్గొన్న కిది కాయలు

- | | | | |
|--------------------------|---------------------------|----------------------|------------|
| 1. J. Belembramanyam | ADMR, Anantapuram | J. Belembramanyam | 19/11/2022 |
| 2. G. SURESHWARAO | ADMR, YSR | G. Sureshwarao | 19/11/2022 |
| 3. KRISHNA GOPAL | ADMR, PITHULUR | G. Sureshwarao | 19/11/2022 |
| 4. M. Ereshu | ADMR, CTR | M. Ereshu | 19/11/2022 |
| 5. సి. రామమూర్తిమూర్తి | RE, o/o ADMER, Kadapa | సి. రామమూర్తిమూర్తి | 19/11/2022 |
| 6. జి. శ్రీనివాసరాజు | RE, o/o ADMER, Kurmal. | జి. శ్రీనివాసరాజు | 19/11/2022 |
| 7. T. శంకరాజు | RE, o/o ADMER, polavathur | T. Shankaraj | 19/11/2022 |
| 8. వీ. నాగేశ్వరరాజు | TA, o/o ADMER G, | V. Nageswara Raju | 19/11/2022 |
| 9. A. Bhaskar Ravi | Super, o/o ADMER, PUNR | A. Bhaskar Ravi | 19-11-2022 |
| 10. K. Balakrishna Reddy | Super, o/o ADMER, YEL | K. Balakrishna Reddy | 19-11-2022 |
| 11. M. Padmaj | VRo, C-Bandapalli | M. Padmaj | 19/11/2022 |
| 12. V. Sunil | VS C-Bandapalli | V. Sunil | 19/11/2022 |

సాక్షాత్తుల సానుకూలము

// True copy //

M. Padmaj
19/11/2022

(Signature)
 Gezatted Superintendent (C)
 Collector's Office,
 CHITTOOR.

25/1/2022

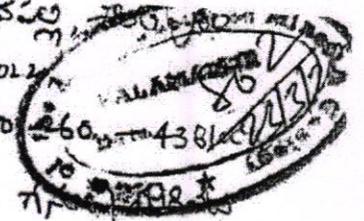
పంచనామ

X

సర్వోంజ్ఞ 104, మద్దనపల్లె

22/01/22, 25/1/2022

ADPF-248 to



ఈ తేదీ తీనగా 25/01/2022 తారీఖున సయంలకులు, గి...

భూగర్భశాఖ, ఇబ్రహీం పట్నం వారి బ్రదేశాలు ఆంధ్రాడు సెంజ్ఞ 244-38/E-1/2017 ; Dt: 11.01.2022 మేరకు సహాయ సయంలకులు, గనుల మరియు

భూగర్భశాఖ, తీనంతపురం వారి సూచన మేరకు సాంకేతిక సిబ్బంది ఆహూదిన బృందాలు సర్వోంజ్ఞ 104, మద్దనపల్లె గ్రామము, శౌలిపురం మండలం నందు

బిరుదులు మిక్రము గ్రామము ప్రవేశాలు మరియు తరలంపు పై ఆసాని నిమిత్తం

గ్రామ రెవెన్యూ అధికారి, మద్దనపల్లె వారి ఆ ఆసాని సంయుక్తంగా చేరు కోవటం జరిగింది.

అందువల్ల అధికారుల వారు విషయ ప్రదేశంను సరితంగా పరిశీలించి, వివిధ

ప్రదేశాలలో గల గ్రామములు తార్జుననుండి త్రవ్వ తీసిన గ్రామము దివ్యలను నిర్వహించుటకు

సర్కారును తెలియజేసి మరియు విషయ ప్రదేశం రెవెన్యూ వారి రికార్డులలో సరిచేయటం

పరిశీలించగా సదరు అక్రమ త్రవ్వక ప్రదేశము "అడవి" గా నమోదు కాబడి ఉన్నట్లు

రెవెన్యూ సిబ్బంది తిలమి చేశారు.

పై విషయంపై అటవీశాఖవారిని పోస్టుగా సందేశించగా వారు విషయ ప్రదేశ

శేషముల వారి శాఖకు ఎటువంటి సందేశం లేదని తిలమి చేస్తూ యజమాన్యపు

వారులు ఎవరికైతే అన్వేషణ వారు బాధ్యత వహించాలి, వస్తుందని తెలియజేసింది.

అదేవిధంగా సదరు అక్రమ త్రవ్వకాలు జరుపు ప్రదేశం రెవెన్యూ పరిధిలో అన్నిటా

అన్ని విషయం సందేశాలలో అన్నిటాన మరియు ఇది వరకే CCLA కమిషన్ వారు

ఎటువంటి భూమి అటవీ "అడవి" లేక "అడవి పోలీస్" అని రికార్డులయందు

నిర్దేశించి అన్నియడల సదరు భూమి ఎటువంటి యజమాన్యపు అనుభవంలో అన్ని

ను అటవీశాఖ పరిధిలోకి సదరు భూమి వస్తుందని తిలమి చేసి ఉన్నారు.

సదరు ఆసాని సమయమున అటవీశాఖ అధికారుల సందేశాలలో తనం

మవలన రెవెన్యూ సిబ్బంది సమయంలో విషయ ప్రదేశం ఆ ఆశ్రయంగా త్రవ్వకం

సంకల వద్ద అన్నిటా వంటి గ్రామము దివ్యల పరిమాణాలను మరియు సర్వేయక

వారు త్రవ్విన సంకలను గురించి సమాచారం కాండు పరచటం జరిగింది.

అదేవిధంగా 22.01.2022 న వివిధ ప్రదేశాలలో విషయ ప్రదేశం

లో త్రవ్వకం గ్రామము దివ్యల పరిమాణాలను, సంకలను అధికారుల వారు

గురించి సమాచారం కాండు పరచటం జరిగింది. ఆ గ్రామము దివ్యల వివరాలు

కొంద చూపిన విధంగా ఉన్నవి.

(పే.ఆ.చం)

I, TA
R/S
3/3/2022

Statement showing the details of Seized Granite blocks by the special teams constitute by Director of Mines and Geology, Ibrahimpatnam vide

Memo No. No.24438/ E1/2017, dt: 11-01-2022.

1. Sy.No 104 of Muddanapalle (V), Santhipuram (M) Chittoor District:-

S.No	Date of Inspection	Location	No of Blocks Seized	Quantity in Cbm	Remarks
1	11-01-2022	12° 49' 4.5" N 78° 18' 56.11" E	35	400.046	The said blocks are handed over to VRO of Muddanapalli, (V). Further 01 Excavator i.e. ZX370LCH-1 , (SI.No.OACH-000524) has handed over to the VRO of Muddanapalli, Village. Another one Excavator i.e. ZX370LCH-1 , (SI.No.OACH-000400) has handed over to the APSRTC Depot, Kuppam for safe custody until further order from the Department.
2	22-01-2022	12° 49' 4.5" N 78° 18' 37.3" E	9	84.581	
3	22-01-2022	12° 49' 9.73" N 78° 18' 43.21" E	19	146.433	
4	25-01-2022	12°49' 12.077" N 78°18' 50.35" E	07	93.590	
5	25-01-2022	12°49' 13.623"N 78° 18' 36.44" E	08	52.226	
6	05-02-2022	12°48' 27.61" N 78° 19'00.405" E	38	359.409	
7	05-02-2022	12°48' 29.474"N 78°18' 55.584" E	06	92.593	
8	05-02-2022	12°48' 22.815" N 78°18' 51.308" E	18	200.686	

2. Sy.No 213 of of Muddanapalli (V), Santhipuram (M) Chittoor District:-

S. No	Date of Inspection	Location	No of Blocks Seized	Quantity in Cbm	Remarks
9	12-01-2022	12049'04.50" N 780 18'56.11"E	30	346.605	The said blocks handed over to VRO of Muddanapalli and 01 Hitachi Kobelco Model-SK380HDLC-8, SI.No.YCH-B0230) handed over to APSRTC Depot, Kuppam and 01 Generater (PowericaCP125D5P) handed over to SHO, Rallabuduguru until further order from the Department
10	19-01-2022	12°49'0.913"N 78°19' 34.43" E	30	283.563	
11	19-01-2022	12°48'52.986"N 78°19' 35.023" E	58	456.784	
12	19-01-2022	12° 48' 52.75" N 78° 19' 28.98" E	21	296.322	
13	19-01-2022	12°48' 52.501" N 78°19' 35.055" E	20	164.107	
14	19-01-2022	12° 48' 55.58" N 78° 19' 27.8" E	06	72.182	
15	19-01-2022	12° 48' 51.96" N 78° 19' 22.68" E	12	111.019	
16	19-01-2022	12° 49' 05.43" N 78° 19' 13.87" E	15	193.368	

P. Gungotla
Asst., Director of Mines and Geology,
Palamaner.

1/ True copy //

Gezeted Superintendent (C)
Collector's Office,
CHITTOOR.